

IN THE COURT OF VACATION SESSIONS JUDGE, DINDIGUL

**PRESENT: Selvi. M.K. Jamuna, M.L.,
Vacation Sessions Judge, Dindigul.**

Thursday, the 20th day of May 2021

CV CrI.M.P. No.14/2021

Chandrasekaran, 49/2021 S/o. Rajarathinam : Petitioner/Accused
/vs/

State through
Inspector of Police, Dindigul Town North PS. : Respondent/Complainant
Cr. No.406/2021

This e-bail petition is coming on this day for hearing before me in the presence of Thiru.P.Suresh Baskaran, Advocate for the petitioners and of Thiru. R.Manoharan, Public Prosecutor for the state are on record and on considering the online submissions of either side and on perusal of available records, this court passed the following

ORDER

Petition filed u/s.438 Cr.P.C. petitioner/ accused prays to grant him anticipatory bail for the offences punishable U/S. 448, 353 IPC in Cr. No.406/ 2021 of respondent police. The occurrence took place on 20.04.2020.

The learned counsel for the petitioner/ accused stated that the there is no nexus between the petitioner and the alleged occurrence, that false case has been registered against the petitioner, that the petitioner has not committed any offence as alleged by the prosecution, that the petitioner lodged a complaint before his higher authority against the defacto complaint, that in order to escape from the clutches of law, this false case has been foisted against the petitioner, that nobody sustained injury during the alleged occurrence, that the petitioner is law abiding citizen and he has permanent abode, hence there is no chance for absconding, that the petitioner apprehends for arrest and he prays for anticipatory bail.

The learned Public Prosecutor for the State vehemently raised objection for anticipatory bail. However, he has conceded that no one was injured in the incident.

Online submission of either side heard. Records perused. Considering the facts and circumstances of the case and also the facts that no one was injured in the incident as stated by the learned Public Prosecutor and on considering the prevention measure of COVID-19 Pandemic and the urgent need and necessity to ensure social distancing and upon considering the facts and circumstances of the case, this Court inclines to grant anticipatory bail to the petitioner/ accused with stringent condition. Anticipatory Bail is granted to the petitioner/ accused on strict compliance of the following conditions.

.2.

1. The petitioner/accused shall in the event of arrest by the respondent police or his surrender before the learned Judicial Magistrate No.II, Dindigul **in between the period from 05.07.2021 to 19.07.2021** be released on bail on executing his own bond for a sum of Rs.10,000/- with two sureties each for a like sum to the satisfaction of the learned Magistrate without fail, failing which the anticipatory bail shall stand cancelled automatically.
2. The petitioner/accused shall make himself available for interrogation by the police officer as and when required.
3. The petitioner/accused shall not directly or indirectly make any inducement threat or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the court or to any police officer.
4. The petitioner/accused shall not leave the town without prior permission of the court.
5. The petitioner/accused shall not tamper with evidence or witness either during investigation or trial.
6. The petitioner/accused shall not abscond either during investigation or trial.

Pronounced by me, this the 20th day of May 2021.

Sd/- M.K.Jamuna
Vacation Sessions Judge,
Dindigul

- Since this bail order is electronically generated, does not require signature and court seal.
- This order is available in E-Courts Official Web Site,
“ https://districts.ecourts.gov.in/case_status/case_number ”

Copy to

The Judicial Magistrate No.II, Dindigul
The Public Prosecutor, Dindigul.
The Inspector of Police, Dindigul Town
North PS.,
Thiru.P.Suresh Baskaran, Advocate
for the petitioners.

} To ensure social distancing, they are requested to download the order from the official web site link.